

GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
Civil Secretariat, Jammu/Srinagar

Subject: Court-wise distribution of Law Officers in Srinagar Wing of High Court of Jammu and Kashmir and Ladakh.

Government Order No: 7133 - JK(LD) of 2023.
Dated. 26 -05-2023.

In supersession of all the previous orders issued on the subject from time to time. It is hereby ordered that the following Law Officers shall appear before the Court of Hon'ble Judges (including Division Bench) in Srinagar Wing of High Court of Jammu and Kashmir and Ladakh in addition to their own assignments and shall assist the Sr. Additional Advocates General/Additional Advocates General/ Deputy Advocates General and Government Advocates in representing the cases before the Hon'ble High Court as per allocation of distribution vide Government Order No. 6696-JK(LD) of 2023 dated 22-05-2023 as shown against each:

S. No.	Name of the Law Officer with designation S/Shri	Court of Hon'ble Judge
1.	Mubashir Majid Malik Deputy Advocate General	Hon'ble Shri Justice N. Kotiswar Singh (Hon'ble The Chief Justice)
		Hon'ble Shri Justice Tashi Rabstan
2.	Mubeen Wani Deputy Advocate General	Hon'ble Shri Justice Atul Sreedharan
		Hon'ble Shri Justice Sanjeev Kumar
3.	Rekha Wangnoo, Government Advocate	Hon'ble Smt. Justice Sindhu Sharma
		Hon'ble Shri Justice Rajnesh Oswal
4.	Jehangir Ahmad Dar Government Advocate	Hon'ble Shri Justice Vinod Chatterji Koul
		Hon'ble Shri Justice Sanjay Dhar

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	Numan Idrees Malik Government Advocate	Hon'ble Shri Justice Puneet Gupta Hon'ble Shri Justice Javed Iqbal Wani
6.	Furkan Yaqub Sofi Government Advocate	Hon'ble Shri Justice Mohan Lal Hon'ble Shri Justice Mohd. Akram Chowdhary
7.	S. Jeetender Singh Government Advocate	Hon'ble Shri Justice Rahul Bharti Hon'ble Ms. Justice Moksha Khajuria Kazmi
8.	Zahid Qais Noor Government Advocate	Hon'ble Shri Justice Wasim Sadiq Nargal Hon'ble Shri Justice Rajesh Sekhri

In respect of the cases pending before the afore-stated Courts/ Benches, the following arrangement shall be adhered to:

- (i) In order to meet any exigency of work, the Learned Advocate General may, in addition to the above arrangement:
 - a) nominate any other Law Officer (Government Counsel) for due representation before any Court/ Bench/ Tribunal; and
 - b) allocate further Litigation work to the above-stated Law Officers.
- (ii) The above said arrangement shall remain under overall supervision of Learned Advocate General and shall be subject to further modification by the Ld. Advocate General; and
- (iii) This shall be a temporary arrangement and shall be effective till further orders.

Note: The Courts allocated herein above to the Law Officers shall also construe to mean Courts on the basis of seniority of the Benches and the Order shall be read accordingly.

By order of the Government of Jammu and Kashmir.

Sd/-
(Achal Sethi)
Secretary to Government

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